

COURT-I

BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

Appeal No. 208 of 2015 &
IA Nos. 345 of 2015 & 411 & 441 of 2016

Dated: 10th August, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of :

Gujarat Urja Vikas Nigam Ltd. ...Appellant(s)
Vs.
ACB (India) Ltd. & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Ranjitha Ramachandran

Counsel for the Respondent(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Matrugupta Mishra
Ms. Shikha Ohri for R-1

Ms. Suparna Srivastava for R-2

ORDER

An application has been filed by Respondent No.1 on 08.08.2016 for bringing on record additional supporting documents, a copy of which has been served on the other parties.

Learned counsel for the appellant seeks a week's time to file reply to the application. He may file the same on or before 17.08.2016 after serving copy on the other side.

List the matter for further hearing on **24.08.2016.**

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

Ts/pr